

**Reported failure of the CBI to chargesheet the accused in an irregularity  
in the ordnance factory board**

**श्री रवि शंकर प्रसाद** (बिहार) : माननीय, उपसभापति जी, लोक महत्व के अत्यंत महत्वपूर्ण विषय को आपने मुझे उठाने की अनुमति दी है, इसके लिए मैं आपका कृतज्ञ हूँ। अभी कुछ दिनों पहले डिफेंस मिनिस्ट्री का जो आर्डिनेंस फैक्ट्री बोर्ड है, उसमें आर्म्स की खरीददारी में हजारों करोड़ का स्कैम सामने आया है। सुदिप्ता घोष जो आर्डिनेंस फैक्ट्री बोर्ड के चेयरमैन 2007 से 2009 तक थे, उनके यहां 85 लाख रुपया नगद पकड़ा गया, सिंगापुर में उनका बैंक अकाउंट पकड़ा गया। एक रमेश नांबियार जो एयर इंडिया के एडिशनल जनरल मैनेजर, उनको आउट ऑफ टर्न प्रमोशन मिला और वह कॉमन वेल्थ की ट्रेवल-टूर कमेटी के चेयरमैन थे, वह भी गिरफ्तार हुए। उनके भी घर से 23 लाख रुपया मिला। सरकार ने कहा कि हम कार्यवाही करेंगे। यह सुदिप्ता घोष वही है, जिनके लिए दो साल पहले सेंट्रल विजिलेंस कमीशन ने कहा था कि इनके खिलाफ माइनर पैनल्टी इम्पोज की जानी चाहिए। बाहरी फर्मों को आर्डर दिया गया। सीबीआई ने तीन महीने इनके पूरे टेलिफोन को मॉनीटर किया। उसके बाद रेड की, ये गिरफ्तार हुए, नांबियार गिरफ्तार हुए। स्वयं रक्षा मंत्री जी ने कहा कि हम इसमें कार्यवाही करेंगे। आज हमें बहुत पीड़ा है कि सीबीआई ने कोई चार्जशीट 60 दिन के अंदर कोर्ट में फाइल नहीं की और ये सब लोग रिहा हो गए। हम यह जानना चाहते हैं...(व्यवधान)...

**श्रीमती वृंदा कारत** (पश्चिमी बंगाल) : सर, सीबीआई ने...(व्यवधान)...

**श्री उपसभापति** : अभी वह बोल रहे हैं, उन्हें बोलने दीजिए।

**श्री रवि शंकर प्रसाद** : माननीय उपसभापति जी, हमने पहले ही इस विषय को उठाया था। इन लोगों को किसका पेट्रोनेज है, किसका प्रोटेक्शन है? I have taken the name of Ramesh Nambiar specifically. He enjoys high clout in the Government. अगर रक्षा मंत्री ने स्वयं कहा कि मैं कार्यवाही करूंगा, CBI तीन महीने पहले से टेलीफोन को मॉनीटर कर रही है, तो एकाएक 60 दिन में चार्जशीट क्यों नहीं होती है? Who is trying to protect those guilty of a massive scam in the ordnance purchase? Foreign firms are involved. We demand reply from the Government. What action will be taken? The company has been blacklisted. Why has the CBI not filed the chargesheet? Brindaji rightly raised an issue. CBI today, unfortunately, has become an instrument also to suppress, oppress and shelter. This is a classic case where the CBI was following this issue for the last six months, and has not been able to file a chargesheet. Sir, we want a proper reply from the Government. Unfortunately, scams in arms and ordnance purchase are becoming a matter of alarming regularity, सर, यह गंभीर विषय है और हम चाहेंगे कि सरकार इसका उत्तर दे।

MR. DEPUTY CHAIRMAN: Now, Shri Venkaiah Naidu.

**डा. (श्रीमती) नजमा ए. हेपतुल्ला** (राजस्थान) : सरकार ने तो कुछ बोला ही नहीं है।...(व्यवधान)...

**श्री रवि शंकर प्रसाद** : सर, सरकार इसका नोटिस तो ले।...(व्यवधान)...

**श्री उपसभापति** : वे बैठे हैं और देख रहे हैं।

SHRI S.S. AHLUWALIA (Jharkhand): Sir, the CBI is aware of sections of CrPC  
...(Interruptions)....

MR. DEPUTY CHAIRMAN: The Government is listening to whatever you have said.  
...(Interruptions)....

SHRI PRITHVIRAJ CHAVAN: Sir, I have take note of the issue raised by the hon. Member. As you know, Sir, the CBI does not take guidance or superintendence from the Government ...*(Interruptions)*. I will get the information ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: You may have different opinion ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: Sir, he is in charge of the CBI.

SHRI S.S. AHLUWALIA: He is in charge of the CBI.

MR. DEPUTY CHAIRMAN: He has said that he has taken note of what you have said, and I cannot tell him to ...*(Interruptions)*... यह क्या बात है? ...*(व्यवधान)*...

SHRI PRITHVIRAJ CHAVAN: ...the CBI report to Special Vigilance Commissioner by the Government...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: This is Zero Hour. You cannot expect the Minister to reply to the issue raised in Zero Hour ...*(Interruptions)*... प्लीज, आप बैठिए। ...*(व्यवधान)*... आप बैठिए, आप बैठिए। ...*(व्यवधान)*... यह CBI पर डिस्कशन नहीं हो रहा है। ...*(व्यवधान)*... इससे ज्यादा कुछ नहीं होगा। In the Zero Hour, the Minister has got up and said that he has taken note of it. Beyond that, I cannot tell the Minister to ...*(Interruptions)*...

**श्री एस.एस. अहलुवालिया** : सर, बात ऐसी है कि वे CBI के इंचार्ज हैं और CBI का इंचार्ज मिनिस्टर अगर मॉनिटर नहीं कर रहा है, जब डिफेंस मिनिस्टर ने कहा, action will be taken and case was registered and he is not aware of...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no ...*(Interruptions)*...

SHRI PRITHVIRAJ CHAVAN: Sir, this is objectionable ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, Mr. Ahluwalia, I do not agree ...*(Interruptions)*... This is Zero Hour. So, why do you raise such issues in Zero Hour first of all? ...*(Interruptions)*... You should give separate notice for Calling Attention, or, amend the rules for Zero Hour that you will get response from the Government.

**श्री शिवानन्द तिवारी** (बिहार) : उपसभापति महोदय, इतना बड़ा आरोप है, ...*(व्यवधान)*...

**श्री उपसभापति** : देखिए, हम तमाम लोग यहां काम करते हैं ...*(व्यवधान)*... प्लीज, आप बैठिए, आप बैठिए। आप बैठिए। देखिए जीरो ऑवर में बार-बार चेयर से कहा जाता है कि जीरो ऑवर एक तो it is convention. There is no mention of Zero Hour in the entire Rules of Procedure ...*(Interruptions)*... I know. I am repeating, I am again reminding because that question arises again and again. Now, the question is that when we say that you should give Special Mention, you do not take Special Mention and you say that you want to raise the issue in Zero Hour. And, then, you insist on a reply even when you know very well that the Chair cannot direct the Government in Zero Hour because the notice is given in the morning. We cannot ask the Minister on a notice given in the morning आप इसका जवाब दो, हम कैसे बोलेंगे? ...*(व्यवधान)*... आप क्या बात कर रहे हैं? आप जरा ...*(व्यवधान)*...

SHRI S.S. AHLUWALIA: He is aware of that. Everybody is aware of this case. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Even if he is aware of this, he is not expected to reply immediately ...*(Interruptions)*. All right, Mr. Venkaiah Naiduji, please start ...*(Interruptions)*... No, Mr. Ahluwaliaji, please sit down.

**श्री रवि शंकर प्रसाद** : हाउस में जवाब दूँगे

MR. DEPUTY CHAIRMAN: Mr. Ravi Shankar Prasad, he has taken note of it ...*(Interruptions)*... Nothing will go on record except Mr. Venkaiah Naidu.

#### **Massive loss incurred by Spices Trade Corporation Limited (STCL)**

SHRI M. VENKAIAH NAIDU (Karnataka): Mr. Deputy Chairman, Sir, this is also an important issue and also a big scam. *(Interruptions)* Sir, as far as zero hour is concerned, as also mentioned by you, it is a convention. I gave notice for Calling Attention but because it is not coming up and a lot of time is being lost, I thought I should raise this matter to bring it to the notice of the House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Minister. *(Interruptions)* Mr. Minister. ...*(Interruptions)*... Jayanthiji, Members need the attention of the Minister. So, please do not talk to the Minister during ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Sir, it is also an advantage to the House that we have here the Minister, an important personality of the Government. Normally, they take note of what is said in the zero hour and try to act upon it. I am not asking him to give a response now. Sir, my point is that only because it is called 'zero hour', there should not be 'zero response' from the other side. The response should not be like, 'Nero playing flute, when Rome was burning'. ...*(Interruptions)*...

Sir, coming to my subject, it is about the Spices Trade Corporation Limited (STCL), a wholly-owned subsidiary of the State Trade Corporation of India Limited. They have lodged a formal complaint recently with the Bangalore Police against Future Metals Private Limited and Future Exim India Private Limited – the two affiliate group companies based in Bangalore for defrauding and misappropriating a staggering sum of Rs. 1,249 crores. It was also published as the headlines in all the newspapers. Hon. Chair is also aware of it.

Sir, the second fraud took place ten months back. The STCL was sleeping all the time, and, did not take any action. They became a facilitator to arrange merchandising trade transactions in scrap metals in third countries.

The STCL's bankers issued Letters of Credit (LoCs) in favour of three foreign companies, namely, Asia Metals and Commodities Private Limited, Singapore; Al-Mustaqbal, Dubai; and American Metal Management Inc., New Jersey. These LoCs were opened. The scrap sellers, these Bangalore company people, dealt with 134 merchandise trade transactions. What happened subsequently is that the three sellers and the two Bangalore firms declared that the trading in question involved scrap nickel and scrap copper. The average price of the nickel scrap was valued at US \$ 16,804 (approximately Rs. 8.14 lakh) per tonne and the corresponding price for copper scrap